

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) Presently, 09 New Line Projects covering a length of 871 Km at a cost of ₹11,612 crore, 08 Doubling Projects covering a length of 592 Km at a cost of ₹5,673 crore and 10 Railway Electrification projects covering route Km of 1633 route Km at a cost of ₹1570 crore, falling fully/partly in the State of Tamil Nadu are under different stages of planning/sanction/execution. The aggregate cost of these 27 projects is ₹18,855 crore.

The project-wise details of projects including expenditure and outlay are made available in public domain on Indian Railways website *i.e.* [www.indianrailways.gov.in](http://www.indianrailways.gov.in) >Ministry of Railways >Railway Board >About Indian Railways >Railway Board Directorates >Finance (Budget).

(b) and (c) Average Budget Allocation for Infrastructure projects and safety works, falling fully/partly in State of Tamil Nadu, for 2014-19 is ₹1,979 crore, which is 225% of the average annual Budget outlay of 2009-14 (₹879 crore).

Allocation of Budget for infrastructure projects and safety works falling fully/partly in State of Tamil Nadu, for 2019-2020 is ₹2,410 crore, which is 274% of the average annual Budget outlay of 2009-14 (₹879 crore).

The timely completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities (both underground and over ground), statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project site, number of working months in a year for particular project site due to climatic conditions, encountering unforeseen conditions like earthquake, flooding, excessive rains, strikes of labour, orders of Hon'ble Courts, situation and conditions of working agencies/contractors etc. All these factors vary from project to project and site to site and affect the completion time and cost of the project, which is finally worked out at the completion stage. Therefore, confirmed timeline for completion of projects cannot be given.

#### **Setting up of special courts for resolving farmers' problem**

2116. SHRI SANJAY SINGH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the reasons for not setting up of special courts for farmers to resolve their payment-related problems;

- (b) whether there is a plan to incentivize the farmers instead of giving subsidy;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) There is no proposal for setting up special courts for farmers. However, different schemes run by the Government for disbursement of benefits to the farmers already have in-built multi-tier mechanism of grievance redressal at Center, State and District level.

(b) to (d) Government has already started a new Central Sector Scheme, namely, the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) with a view to augment the income of the farmers by providing income support to all landholding farmers' families in the country, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs. Under the Scheme an amount of ₹6000/- per year is transferred in three 4-monthly installments of ₹2000/- directly into the bank accounts of the farmers. Farmers falling within the following exclusion criteria relating to higher income status are not eligible for the benefit under the Scheme:

- (A) All Institutional Land holders; and
- (B) Farmer families in which one or more of its members belong to following categories:
  - (i) Former and present holders of constitutional posts
  - (ii) Former and present Ministers/ State Ministers and former/present Members of Lok Sabha/ Rajya Sabha/ State Legislative Assemblies/ State Legislative Councils, former and present Mayors of Municipal Corporations, former and present Chairpersons of District Panchayats.
  - (iii) All serving or retired officers and employees of Central/ State Government Ministries /Offices/Departments and its field units Central or State PSEs and Attached offices /Autonomous Institutions under Government as well as regular employees of the Local Bodies (Excluding Multi Tasking Staff / Class IV/Group D employees)
  - (iv) All superannuated/retired pensioners whose monthly pension is ₹10,000/-or more (Excluding Multi Tasking Staff/ Class IV/Group D employees)

- (v) All Persons who paid Income Tax in last assessment year.
- (vi) Professionals like Doctors, Engineers, Lawyers, Chartered Accountants, and Architects registered with Professional bodies and carrying out profession by undertaking practices.

The scheme is effective from 1.12.2018. The entire responsibility of identification of beneficiaries rests with the State/UT Governments. An exclusive web-portal [www.pmkisan.gov.in](http://www.pmkisan.gov.in) has been launched for the Scheme. The financial benefits are released to the beneficiaries on the basis of the data of farmers prepared and uploaded by the State / UT Governments on the PM-Kisan web-portal. For enrollment, the farmer is required to approach the local patwari / revenue officer / Nodal Officer (PM-Kisan) nominated by the State Government. The Common Service Centres (CSCs) have also been authorized to do registration of the farmers for the Scheme upon payment of fees. Farmers can also do their self-registration through the Farmers Corner in the portal. Farmers can also edit their names in PM-Kisan database as per their Aadhaar card through the Farmers Corner. Farmers can also know the status of their payment through the Farmers Corner. The village-wise names of the beneficiaries are also available in the Farmers Corner.

#### **Sharing of information regarding fertilizers through Soil Health Cards**

†2117. SHRI MOTILAL VORA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that Soil Health Card is merely a paper indicating the physical condition of soil due to recording of only general information on it;
- (b) if so, whether Government is aware of the suggestion of experts where it has been stated that details of fertilizers should be given on Soil Health Card as per the next crop after asking farmers, which would be useful for farmers and at the same time modern labs should be set up for soil testing;
- (c) if so, steps being taken by Government in this direction; and
- (d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE  
(SHRI NARENDRA SINGH TOMAR): (a) to (d) Soil Health Card provides information

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†Original notice of the question was received in Hindi.